

BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1

CP(IB) 405 (AHM) 2020

Coram: MADAN B. GOSAVI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.06.2021

Name of the Company: Giriraj Hume Pipe Industries
V/s
Ashish Infracon Pvt Ltd

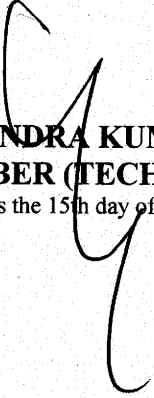
Section: 9 of the Insolvency and Bankruptcy Code, 2016


ORDER
(through video conferencing)

Mr. Hardik Paranjape, Advocate appeared on behalf of Operational Creditor.
Mr. Dhruvit Shah, Advocate appeared on behalf of Corporate Debtor.

We direct the Corporate Debtor to file reply within 3 days without fail else matter will proceed without reply. If reply is filed, the Operational Creditor may file rejoinder.

The matter stands adjourned to 20.07.2021.


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)
Dated this the 15th day of June, 2021


(MADAN B. GOSAVI)
MEMBER (JUDICIAL)